GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 1961 TO BE ANSWERED ON 19.12.2022

VIOLATION OF LABOUR LAWS IN SHAHJAHANPUR, UTTAR PRADESH

†1961. SHRI ARUN KUMAR SAGAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government is aware that the private enterprises and company owners are mentally exploring and harassing the labours by violating the labour laws in Shahjahanpur Constituency of Uttar Pradesh;
- (b)if so, the details thereof; and
- (c)the steps taken or proposed to be taken in this regard till date?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a) to (c): Labour being under the Concurrent List, the enforcement of labour laws is done by the State Governments and the Central Government in their respective jurisdictions. While in the Central Sphere, the enforcement is done through the Inspecting Officers of Central Industrial Relations Machinery, the compliance in the State Sphere is ensured through the State Labour Enforcement Machinery.

As per the information received from the State Government of Uttar Pradesh, no such incidence regarding the exploitation and harassment of labours by the private enterprises and company owners in Shahjahapur Constituency of Uttar Pradesh has been reported.

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